

**Payments of Grants-in-Aid to States  
under various Heads**

8888. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Seventh Finance Commission recommended under article 275 (i) of the Constitution for the payment of grants-in-aid to the State and Union Territories for Judicial Administration, Revenue District and Tribal Administration and Police Administration ;

(b) the money earmarked exclusively for Tribal Areas out of each head of the grants-in-aid for upgradation of judicial administration, creation of revenue sub-divisions and districts, strengthening of police administration by Government and released to the States to spend it in tribal areas ;

(c) the development measures taken by the States in tribal areas by utilising the funds provided by the Centre as grants-in-aid, State-wise for the purpose and the progress made so far in this direction ; and

(d) if not, the reasons for the non-implementation of the schemes and programmes by the States in tribal areas for whom the funds have been recommended by the Commission ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) The award of the Seventh Finance Commission in this regard covers only the States and not Union Territories.

(b) to (d). The Seventh Finance Commission *inter alia* recommended special outlays for the upgradation of the standards of Revenue, District and Tribal Administration. A statement showing the allocation of funds awarded by the Finance Commission exclusively for the upgradation of Tribal Administration during the period 1979-80 to 1983-84 and the releases made out of this amount upto 1982-83 is laid on the Table of the House. [Placed in Library. See No. LT-6513/83] The Funds awarded by the Finance Commission are meant to meet the Revenue expenditure on grant

of compensatory allowance and capital expenditure on the construction of houses. The schemes undertaken by the States are in the various stages of progress.

**Resolution Adopted by Akhil Bharatiya  
Adivasi Vikas Parishad**

8889. SHRI GIRIDHAR GOMANGO : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether his ministry has received the copy of the resolution adopted by the Akhil Bharatiya Adivasi Vikas Parishad in its sixth annual conference held at New Delhi on 17 and 18 August, 1982 ;

(b) if so, the details of the resolution and recommendations of the conference ;

(c) the steps taken by his ministry on the recommendations and the resolution so far ;

(d) whether the action taken by Government on different items of the resolution will be communicated to the Parishad in due course ; and

(e) if so, the steps taken by his ministry in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) Yes, Sir.

(b) A copy of the resolution is laid on the Table of the House. [Placed in Library. See No. LT-6514/83]

(c) to (e). Action has been initiated on the relevant points of resolutions. Some resolutions on which action is to be taken by other departments and States Governments have been forwarded to them for necessary action. A reply has since been sent to the Akhil Bharatiya Adivasi Vikas Parishad.

**Armed Desperados in Capital**

8890. SHRI G. NARSIMHA REDDY : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that four armed